

Jagannath & Ors

Vs. Union of India and Ors

19.11.2001

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have heard Shri B.N.Singh learned counsel for the applicant and Shri A.V.Srivastava learned counsel appearing for the respondents. It is submitted that in compliance of the order of this Tribunal authority concerned decided the representation of the applicant on 16.4.2001, a copy of the order has been placed before us. It is submitted that challenging the said order Diary no. 2113/01 has also been filed. In the circumstances, we do not see any purpose to continue this contempt application. The contempt application is accordingly dismissed. Notices are discharged. No order as to costs. A copy of the order dated 16.4.2000 shall be kept on record.


MEMBER(A)
VICE CHAIRMAN

Uv/